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Government of India
Ministry of Finance
(Department of Revenue)

New Delhi, the 14th June, 1982.

NOTIFICATION

No. —

For the existing schedule in this Ministry's
Notification No.12/139/59-Ad.IIIB dated 5.11.62 as
amended vide Notification No.31/12/67-Ad.III B dated
26.1.68 (two) and 26.1.68 and No.31/5/68-Ad.III B dated
26.1.70 substitute the following schedule:-

Schedule.

Rank of the Officer	amount of monthly monetary allowance	Additional allowance for a fresh act of meritorious service to an officer already in receipt of an allowance
1	2	3
Group A to D Officers of Customs/ Central Excise/ Narcotics and Directorate of Enforcement.	Rs. 60/- P.M	Rs. 40/-

The allowances at revised rates, as above shall
be admissible to the officers and staff who are sanctioned
such awards on or after the Republic Day 1982.

Sd/-
(R.C.MISRA)
ADDITIONAL SECRETARY TO THE
GOVERNMENT OF INDIA.

No. A.21021/1/82-Ad.IIIB

The Manager,
Government of India Press,
Mayapuri,
NEW DELHI.

(8) (6) 128
-54- (31)
(13)

F.NO.394/100/86-Cus(AS)
Government of India
Ministry of Finance
(Deptt. of Revenue)

New Delhi, the 14th March, 1986

To

- (1) All Collector of Customs
- (2) All Collectors of Central Excise
- (3) All Collectors of Customs(Preventive).

Subject : Presidential award of "Appreciation Certificates" for (i) exceptionally meritorious service at the risk of life and (ii) specially distinguished record of service - recommendations from the Collectors for awards for Republic Day, 1986 - time schedule to be followed -

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Sir,

The scheme for grant of President's Certificate and cash awards to officers and staff of the Customs and Central Excise Departments in consideration of their rendering exceptionally meritorious service at the risk of life and displaying out standing devotion to duty was introduced in the year 1962. This scheme was subsequently extended to Central Excise and Gold Control officers engaged in Anti-Evasion work as per Ministry's instructions in F.No.A.21021/3/83-Ad.IIIB, dated 25.2.1984.

2. The Ministry had issued instructions from time to time on the question of eligibility criteria and other connected matters pertaining to the above scheme. Instructions were also issued under Ministry's F.No.31/2/67-Ad.III B, dated 8.5.1969 laying down specific guidelines for scrutiny and recommendation of cases of persons for awards. It has also provided in the aforesaid instructions that the Heads of Departments should make the recommendations to the Ministry and also send a copy to the Director, Revenue Intelligence. Further it was reiterated in Ministry's instructions F.No.31/8/70-Ad.III B, dated 12.6.70 that recommendations for the grant of awards were required to be furnished before 15th of June, for consideration for award on the Independence Day and before 26th Nov. for consideration for award on Republic Day (awards for exceptionally meritorious service are granted on the occasion of Republic Day and Independence Day (awards for distinguished record of service are granted only on Republic Day). Even though it was further stressed in Ministry's instructions F.No. A.21021/8/75-Ad.III, dated 2.9.75 that recommendations by the Collectors should be sent two months in advance, it was noticed that despite these instructions, recommendations were received from certain Heads of Department after these dates when little time or no time was left for consideration of the proposal on the particular occasion.

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2. Recently, on perusal and examination of the proposals sent by the Collectors for grant of Presidential Awards for the Republic Day, 1986, it has been observed that some of these proposals were submitted to the Ministry much after the stipulated date as a result of which it was not found possible to finally process and recommend them. It is further observed that in some cases, the Heads of Department have not specifically stated whether their recommendations are for grant of Presidential Award of appreciation certificate for specially distinguished record of service or for exceptionally meritorious service at the risk of life. A specific recommendation of the Collectors in this regard is essential so that further time is not wasted in processing the papers in the Ministry. It is, therefore, requested that the Collectors may review the proposals already made by them and give their specific recommendations in respect of each case, so that these cases can be taken up for further examination for grant of award for Independence Day, 1987.

3. In order to avoid delays in future, it is requested that the Collectors may forward their proposals for grant of awards well in time, i.e. before 15th June for awards to be considered for Independence Day and before 26th November for consideration of award for Republic Day. Two copies of the proposals may be sent by name to Deputy Secretary (Anti-smuggling) and one copy forwarded to the Director-General, Revenue Intelligence in the case of awards for officers of Customs/Land Customs and to the Director, Anti-Evasion in the case of awards for officers of Central Excise and Gold Control.

Yours faithfully,

sd/-
(M.G.VENUGOPALAN)
DEPUTY SECRETARY (AS)

Copy to :

1. Director-General
Revenue Intelligence,
New Delhi.
2. Director,
Anti-Evasion,
New Delhi.

with the request that the proposals received from field formations may be finalised and sent to the Ministry by 30th of June for awards for Independence Day and by 10th of December for awards for Republic Day. The proposals received from the Collectorates within the stipulated dates may please be processed in your Directorates and your specific recommendations sent to the Ministry in the form of a consolidated proposal for the consideration of the Ministry in time.

sd/-
(M.G.VENUGOPALAN)
DEPUTY SECRETARY (AS)

(A) (4) (15)

(1)

ISSUED IN PART I SECTION I OF THE GAZETTE OF INDIA
ORDINARY DATED 22.1.1996.

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

NEW DELHI, THE 22ND JANUARY, 1996.

NOTIFICATION NO. 4/96-CUSTOMS(N.T.)

Department of Revenue, Ministry of Finance, Government of India, hereby make the following amendment in the Government's notification No. 12/139/59.Ad.IIIB dated 5.11.62 as follows:-

a) In Paragraph 1, in sub-para (a), in item (i), the "officers and staff of the Customs, Central Excise and Customs department" shall be substituted, namely:-

"Officers and staff of the Customs, Central Excise, Directorate of Enforcement and Narcotic Control Bureau in the Department of Revenue, Ministry of Finance."

b) In paragraph 1, in sub-paragraph (e), the words, "Customs, Central Excise & Land Customs department," shall be substituted, namely:-

"Customs and Central Excise Departments, Directorate of Enforcement & Narcotics Control Bureau".

c) In paragraph 1, sub-para (j), for the words, "Customs/Central Excise & Land Customs Department" shall be substituted, namely, "Customs and Central Excise Departments Directorate of Enforcement and Narcotics Control Bureau."

d) In paragraph 4, the words, "twenty five" in line 1 shall be substituted by the words, "thirty" and the words, "thirty" in line (4) shall be substituted by the word, "twenty five" respectively.

V. Prasad
22-1-96

(DR.V.M. PRASAD)
UNDER SECRETARY TO THE GOVT. OF INDIA

0.394/05/96-CUS(AS)

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[TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART-II, SECTION
3, SUB-SECTION (ii), EXTRAORDINARY]

(16)

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
CENTRAL BOARD OF EXCISE AND CUSTOMS

New Delhi, Dated the 14th January, 2013
24 Pausa, 1934(SAKA)

Notification No. 2/2013- Customs (N.T.)

S.O. (E). – In the Ministry's Notification No. 12/139/59-Ad.III B dated 05.11.62 as amended vide Notification No. 04/96-Custom (N.T.) dated 22.01.1996, the following amendment is made :

In the said Notification, for the Paragraph 4, the following Para shall be substituted namely:-

"4. The number of "Appreciation Certificates" awarded in one year shall not exceed thirty five, but if the President considers that special circumstances in any one year justify the award of the "Appreciation Certificates" in excess of the thirty five, the number shall not exceed forty."

F.No. 394/136/2011- Cus (AS) (Pt.)

(Rishi Mohan Yadav)
Under Secretary to the Government of India

F.No.394/157 /2013-Cus (As)(i)
Government of India
Ministry of Finance
Department of Revenue
Anti-Smuggling Unit

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Hudco Vishala Bldg.,
Bhikaji Cama Place, 5th Floor,
R.K.Puram, New Delhi,
dated the 17th September, 2013.

To,

The Director General,
Directorate of Revenue Intelligence,
New Delhi.

The Director General,
Directorate of Central Excise Intelligence,
New Delhi.

**Subject:- :- Presidential Awards of Appreciation Certificate for the year
2013 to be announced on the occasion of Republic Day,
2014- Reg.**

As you are aware, the Presidential Award of Appreciation Certificates are granted to the officers of the Department for

- (i) Exceptionally Meritorious Service at the risk of life, and
- (ii) Specially distinguished record of service,

On the occasion of the Republic Day. The proposals for the Awards on the occasions of the eve of the Republic Day, 2014, have now become due for consideration.

2. The field formations may be asked by the DRI to send their proposals for the awards on the occasion of the Republic Day, 2014, complete in all respects in the prescribed revised Proforma (copy enclosed) to the DGRI (in the case of Customs, Narcotics and Enforcement Officers) and to the DGCEI (in the case of officers and Central Excise) latest by 15/10/2013. The proposals received from field organization may, thereafter, be scrutinized and appropriate proposal recommended by DGRI/DGCEI for nomination to grant Presidential Awards may be forwarded to the Ministry latest by 15/10/2013. It may be noted that any proposal received in the ministry after 15/11/2013 will not be considered. Field formation, may therefore; be advised to strictly adhere to the dates given to them for sending proposals to you.

3. In this regard, kind attention of the field formations may also be drawn towards the following observations made by the then MOSF (R) in F.No. 394/224/2001-Cus(AS) relating to the Presidential Award 2001 and they may be asked to forward all the proposals received from individual officers/ Supervisory officials with their comments/recommendations:-

2)

"It may be desirable to circulate the criteria and ask officers to apply for the award. Presently the selection is by nomination. It is possible that some Commissioners may not take interest in sending nomination. This should not deny a deserving candidate of the award. What I have in mind is greater transparency in the selection"

4. You may also draw the attention of the field formations towards the one important change.

"All sponsoring authorities should obtain a declaration/undertaking from the officer concerned that no civil/criminal case/FIR is pending against him/her at the time of consideration of the Award proposal and if so the details of the same should be furnished alongwith the proposal. The officer should undertake to furnish details forthwith if any such civil/criminal case/FIR is instituted against him/her before investiture ceremony. The sponsoring authorities are requested to make sure that all matters relating to vigilance including any complaint/FIR/enquiry of past and present relating to the officers for whom proposal for grant of Presidential Award of Appreciation Certificate is being recommended/not-recommended are invariably brought to the notice of the Ministry while forwarding the proposal. The recommending/Sponsoring Authority/Head/of the Department should keep in mind para 2 of the guidelines issued vide F.No. 31/2/67/ADM-III B, dated 8th May, 1969 (copy enclosed) for scrutinizing and recommending cases of persons for Awards".

5. It may be ensured that the above declaration and an abstract showing the ACR grading of the officers for the last ten years, certified by the Commissioner/HOD, accompanies the proposal recommended to the Ministry.

6. The field formations may be asked to send a certificate regarding vigilance clearance for the last ten years along with the proposal and the same should also be sent to the Ministry along with the recommended proposals.

7. This issue with the approval of the Member (Customs).

Yours faithfully,

A.C. Mallick
(A.C. Mallick)

Under Secretary to the Govt. of India.
Tele/Fax No. 26177572

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART-II, SECTION
3. SUB-SECTION (ii), EXTRAORDINARY]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
CENTRAL BOARD OF EXCISE AND CUSTOMS
NOTIFICATION NO.-43 /2014-CUSTOMS (N.T.)

New Delhi, Dated the 23rd May, 2014
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S.O. (E). -In the Ministry's Notification No. 12/139/59-Ad.III B dated 5.11.1962 as last amended vide Notification No.1/2013 -Customs (N.T.) issued vide F.No. 394/136/2013-Cus (AS) dated 14.01.2013, the following amendment is made:


1. The existing Schedule prescribed vide Notification dated 14.06.1982 is substituted by the following Schedule:

Schedule

Category of the Officer	Amount of monthly monetary allowance	
	For officer awarded Presidential Award of Appreciation Certificate for exceptionally meritorious service at the risk of life	Additional allowance for Presidential Award of Appreciation Certificate awarded for a fresh act of meritorious service at the risk of life to an officer already in receipt of an allowance.
1	2	3
All officers of Customs/ Central Excise/ Narcotics Control Bureau and Directorate of Enforcement.	Rs. 3,000/- P.M.	Rs. 2,500/-P.M.

2. The allowance at revised rates shall be admissible to the officers and staff who were sanctioned the Presidential Award of Appreciation Certificate for exceptionally meritorious service at the risk of life till date and to future recipients of the said award. The revised rates of the allowance shall be applicable from the date of issue of this notification.

F.No. 394/136/2011- Cus (AS) /Pt.


(Rishi Mohan Yadav)
Under Secretary to the Government of India
Tele/Fax:- 26177572.